

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/260(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>BANK OF BARODA VS VINOD KUMAR GUPTA</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Mr. Avishek Guha, Adv. ] For Financial Creditor  
Ms. Arunika Dutta, Adv. ]  
Mr. Kaustav De Sarkar, Adv. ]

Mr. Aditya Kanodia, Adv. ] For the Respondent  
Ms. Urmila Chakraborty, Adv. ]  
Ms. Suparna Srdar, Adv. ]

**ORDER**

1. Learned Counsel for the Bank of Baroda present. Learned Counsel for the Respondent present.
2. Learned Counsel appearing on behalf of the Financial Creditor submits that they would take appropriate steps to get the stay order passed by the Hon'ble High Court at Calcutta vacated, in view of the decision of the Hon'ble Apex Court, giving a quietus to the pending issue due to which the said stay order was granted.
3. The Financial Creditor is directed to take immediate steps since this Tribunal is not in a position to proceed further in the matter so long the stay subsists.
4. List this matter on **14<sup>th</sup> May, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**